

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (C) No. 172 of 2020

Balram Singh

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... .. **..Petitioner**

**-Versus-**

State of Jharkhand & Anr.

... .. **.... Opp. Parties**

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK  
(Through: Video Conferencing)**

For the Petitioner : Mr. Ajay Kumar Singh, Advocate

For the Opp. Party No. 2 : Mr. Mahavir Prasad Sinha, Advocate

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**03/ 26.06.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of learned counsel appearing for the opposite party No. 2, put-up this case after six weeks, for compliance of the Court's order dated 23.09.2019.

**(Dr. S.N. Pathak, J.)**